

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Appointment of Principal Judge, Family Courts

Reference: Letter No. 38905/RG/GS dated 04-09-2024 from Registrar General High Court of Jammu and Kashmir and Ladakh.

Government Order No: 15556- JK(LD) of 2024.

Dated. 06 - 09 - 2024.

In supersession of Government Order No. 2020-JK(LD) of 2022 dated 20-04-2022 and on the recommendations of High Court of Jammu and Kashmir and Ladakh, sanction is hereby accorded to the appointment of Ms. Renu Dogra, District Judge and Shri Prem Sagar, District Judge as Principal Judge, Family Court, Srinagar and Additional Judge Family Court, Jammu respectively in terms of Section 4 (1) of the Family Courts Act, 1984.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

No: Law-Jud/8/2022-10.

Dated. 06 -09-2024.

Copy to the:

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
4. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Jammu.
5. Concerned Judicial Officers.
6. Director, Archeology, Archives and Museums, J&K, Srinagar.
7. I/C Website, Department of Law, Justice & P.A.
8. Government Order File.
9. Concerned File.

(Ashish Gupta)

Special Secretary to Government

Ashish Gupta
06-09-2024